

J. C. Report

- (xx) G.S.R. 1843 published in Gazette of India dated the 12th October, 1968.
- (xxi) G.S.R. 1844 published in Gazette of India dated the 12th October, 1968 containing corrigendum to G.S.R. 1084 dated the 5th June, 1968.
- (xxii) G.S.R. 1876 published in Gazette of India dated the 19th October, 1968.
- (xxiii) G.S.R. 1877 published in Gazette of India dated the 19th October, 1968. [Placed in Library, see LT-2014/68]

12:03 Hrs.

PUBLIC ACCOUNTS COMMITTEE

THIRTY-FIRST AND THIRTY-FOURTH REPORTS

SHRI M. R. MASANI (Rajkot) : I beg to present the following Reports of the Public Accounts Committee :—

- (1) Thirty-first Report on Excesses over Voted Grants and Charged Appropriations disclosed in the Appropriation Accounts (Civil), (Posts and Telegraphs), (Railways) and Defence Services) for the year 1966-67.
- (2) Thirty-fourth Report on "Wasteful Expenditure on Government Publications."

INSURANCE (AMENDMENT) BILL

(i) REPORT OF JOINT COMMITTEE

SHRI D. N. TIWARY (Gopalganj) : I beg to present the Report of the Joint Committee on the Bill further to amend the Insurance Act, 1938, so as to provide for the extension of social control over insurers carrying on general insurance business and for matters connected therewith or incidental thereto and also to amend the Payment of Bonus Act, 1965.

(ii) EVIDENCE

SHRI D. N. TIWARY : I beg to lay on the Table a copy of the evidence given before the Joint Committee on the Bill further to amend the Insurance Act, 1938, so as to provide for the extension of social control over insurers carrying on general insurance business and for matters connected therewith or incidental thereto and also to amend the Payment of Bonus Act, 1965.

12:04 Hrs.

MOTION OF NO-CONFIDENCE IN THE COUNCILS OF MINISTERS

MR. SPEAKER : I have to inform the House that I have received notices of 15 Motions of no-confidence in the Council of Minister under rule, 198, from Sarvashri Kanwar Lal Gupta, Madhu Limaye, Jyotirmoy Basu, S. M. Banerjee, R. K. Amin, Ram Avatar Shastri, Sarjoo Pandey, P. K. Vasudevan Nair, Dr. Ranen Sen, Dhireswar Kalita, H. N. Mukerjee, George Fernandes, Hukam Chand Kachwai, Yogendra Sharma and Nath Pai.

SHRI SHIVAJI RAO S. DESHMUKH : (Parbhani) : What is the date of the notice?

MR. SPEAKER : They are on different dates. That is not very relevant nor important.

The text of the motions is :

"This House expresses....."

SHRI NAMBIAR (Tiruchirappalli) : What is the hour of receipt of the motions?

MR. SPEAKER : Let him please sit down. The text is :

"This House expresses its want of confidence in the Council of Ministers".

As regards when they were received, at what hour, what minute and so on, the hon. Member can find out all that from the office if he wants. I do not have those details here.

Shri Kanwar Lal Gupta's motion is the first. I shall place it before the House. All those who are in favour of leave being granted to this motion may kindly rise in their seats—

I find that more than fifty Members have risen. So, leave is granted.

SHRI S. M. BANERJEE (Kanpur) : They should have resigned without the motion. Why did they want this motion at all?

MR. SPEAKER : When shall we have this debate?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH) : Straightway, if they want.

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI) : Today itself, straightway.

MR. SPEAKER : Government are ready and the Opposition is ready. Who am I to say anything now? We shall begin it here and now.

But, before we take up the no-confidence motion, there are some formal items to be disposed of. Some Committees are asking for extension of time for presentation of their reports.

12:07 Hrs.

ELECTION TO COMMITTEE INDIAN NURSING COUNCIL

THE MINISTER OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI SATYA NARAYAN SINHA) : I beg to move :

"That in pursuance of clause (c) of sub-section (1) of section 3 of the Indian Nursing Council Act, 1947, as amended by section 4 of the Indian Nursing Council (Amendment) Act, 1957, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as Members of the Indian Nursing Council.

MR. SPEAKER : The question is :

"That in pursuance of clause (c) of sub-section (1) of section 3 of the Indian Nursing Council Act, 1947, as amended by section 4 of the Indian Nursing Council (Amendment) Act, 1957, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as Members of the Indian Nursing Council."

The motion was adopted.

MOTIONS RE : EXTENSION OF TIME FOR PRESENTATION OF REPORTS OF JOINT COMMITTEES

(i) UNION TERRITORIES (SEPARATION OF JUDICIAL AND EXECUTIVE FUNCTIONS) BILL

SHRI VIKRAM CHAND MAHAJAN (Chamba) : I beg to move :

"That this House do extend the time appointed for the presentation of the Report of the Joint Committee on the Bill to provide for the separation of judicial and executive functions in Union Territories, up to the last day of the current session."

MR. SPEAKER : The question is :

"That this House do extend the time appointed for the presentation of the Report of the Joint Committee on the Bill to provide for the separation of judicial and executive functions in Union territories up to the last day of the current session."

The motion was adopted.

(ii) CRIMINAL AND ELECTION LAWS (AMENDMENT BILL)

SHRI NITIRAJ SINGH CHAUDHARY (Hoshangabad) : I beg to move :

"That this House do extend the time appointed for the presentation of the Report of the Joint Committee on the Bill further to amend the Indian Penal Code, the Code of Criminal Procedure, 1898 and the Representation of the People Act, 1951, and to provide against printing and publication of certain objectionable matters, up to the 2nd December, 1968."

MR. SPEAKER : The question is :

"That this House do extend the time appointed for the presentation of the Report of the Joint Committee on the Bill further to amend the Indian Penal Code, the Code of Criminal Procedure, 1898 and the Representation of the People Act, 1951, and provide against printing and publication of certain objectionable matters, up to the 2nd December, 1968."

The motion was adopted.